

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 287 OF 2015 &
IA NO. 468 OF 2015

Dated: 4th April, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Swasti Power Ltd.

.... Appellant(s)

Vs.

Uttarakhand Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Tarun Johri

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Aanchal Arora for R-1

Mr. Pradeep Misra
Mr. Manoj Kumar Sharma for R.2

ORDER

Learned counsel, Mr. Tarun Johri, appearing for the Appellant, prays for two more weeks' time to file written submission in this Appeal. He may take steps to file the same on or before 19.04.2018 after serving copy on the other side.

The learned counsel, Ms. Aanchal Arora, appearing for the first Respondent and the learned counsel, Mr. Manoj Kr. Sharma, appearing for the second Respondent also pray for two weeks' time thereafter to file their respective replies in this matter.

Submissions made by the learned counsel appearing for both the parties, as stated above, are placed on record.

The learned counsel appearing for Appellant is permitted to file his written submission in this matter by 19.04.2018. Thereafter, the learned counsel appearing for the Respondent Nos. 1 & 2 are also permitted to file their respective replies in this matter by 07.05.2018 after duly serving copy on the other side.

List the matter on **15.05.2018**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member